

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Monday 24th day of December Two Thousand And Eighteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A. 310/1692/2018

G. Ullas,
Station Master,
Chidambaram Rly Station,
Tiruchchirappalli Division,
Southern Railway.

...Applicant

(By Advocate: M/s. Ratio Legis)

Versus

1. Union of India Rep. by
The General Manager,
Southern Railway,
Chennai- 600 003

2. The Divisional Personnel Officer,
Madurai Division, Southern Railway,
Madurai.

...Respondents

(By Advocate:)

O R A L O R D E R

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Applicant has filed this O.A. seeking the following relief:-

"to call for the records related to the applicant's appointment, administrative transfer to Tiruchchirappalli division and again to Madurai division on his registration for request transfer and the representation dated 08.07.2018, and to direct the respondent to issue orders fixing his position in the relevant grade and consequential service benefits in Madurai division in the relevant grade."

2. When the matter is taken up, counsel for the applicant submits that the applicant's Annexure A/5 representation dated 08.07.2018 along with the previous one dated 19.08.2016 was still pending with the authorities and that the applicant would be satisfied if the respondents are directed to consider the pending representations and pass a reasoned and speaking order within the time limit to be set by the Tribunal.
3. Keeping in view the limited relief sought and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to decide the pending representations of the applicant as above in accordance with law and pass a reasoned order within a period of three months from the date of receipt of copy of this order.
4. OA is disposed of as above. No costs.

(R. RAMANUJAM)
MEMBER (A)

24.12.2018

Asvs.